

OPEN COURTCENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD(ALLAHABAD THIS THE 28th DAY OF JANUARY, 2013)PresentHON'BLE MR. SHASHI PRAKASH, MEMBER (A)HON'BLE MS. JASMINE AHMED, MEMBER (J)Original Application No.1227 OF 2006
(U/S 19, Administrative Tribunal Act, 1985)

Daya Shanker Yadav,

Son of Sri Goverdhan Yadav,

R/o Village and Post-Patulaki, Tehsil-Lalganj, District-Mirzapur.

.....Applicant

VERSUS

1. Union of India through its Secretary (Posts) Ministry of Communication, Dak Bhawan, Sansad Marg, New Delhi.
2. Superintendent of Post Offices, Mirzapur Division, Mirzapur.
3. Assistant Superintendent of post offices, West Sub-Division, Mirzapur.
4. Surya Prasad Dwade, E.D.D.A. Vindhya Chal, Mirzapur.

.....Respondents

Advocates for the Applicant:- Shri A. Tripathi
Shri R.K. Dixit

Advocate for the Respondents:- Shri R.P. Singh

(6)

ORDER

(DELIVERED BY HON'BLE MS. JASMINE AHMED, MEMBER (J))

None for the applicant. Shri R.P. Singh, learned counsel for the respondents made a statement at the Bar that the applicant as per his request (Annexure 1 &2) has now been engaged on the post in which he was originally working, therefore, the relief being sought by him has been already given. Accordingly, the original application has become infructuous.

2. Original application is accordingly dismissed as infructuous. No Costs.

Jasmine Ahmed
Member-J

C. Khan
Member-A

/ns/